

PUNJAB VIDHAN SABHA

BILL NO. 1-PLA-2022

THE PUNJAB APPROPRIATION BILL, 2022

A

Bill

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2021-2022.

BE it enacted by the Legislature of the State of Punjab in the Seventy-third Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Punjab Appropriation Act, 2022.

Issue of
₹11389,80,50,000/-
out of the
Consolidated Fund of
the State of Punjab for
the financial year,
2021-2022.

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of **₹11389,80,50,000/- (Rupees Eleven Thousand Three Hundred Eighty Nine Crore Eighty lac and Fifty Thousand only)** towards defraying several charges, which will come in the course of payment to be made during the financial year, 2021-2022 in respect of the services and purposes, specified in column 2 of the said Schedule.

Appropriation.

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2021-2022.

Overriding effect
of the Act.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

SCHEDULE

Demand No.	Services and purposes	Sums not exceeding				
		Grant made by the Legislative Assembly		Charged on the Consolidated Fund		Total
		3	4	5	6	
1	2	Rs.	Rs.	Rs.	Rs.	
1	Agriculture	Revenue	3000	0	3000	
		Capital	0	0	0	
2	Animal Husbandry Dairy Development and Fisheries	Revenue	1000	0	1000	
		Capital	0	0	0	
3	Co-operation	Revenue	2224774000	93000	2224867000	
		Capital	1000	0	1000	
5	Education	Revenue	7505437000	1000	7505438000	
		Capital	4000	0	4000	
7	Excise and Taxation	Revenue	227451000	8189000	235640000	
		Capital	0	0	0	
9	Food Civil Supplies and Consumer Affairs	Revenue	285587000	194000	285781000	
		Capital	5176591000	0	5176591000	
10	General Administration	Revenue	141536000	0	141536000	
		Capital	0	0	0	
11	Health and Family Welfare	Revenue	6588440000	0	6588440000	
		Capital	0	0	0	
12	Home Affairs	Revenue	5342302000	3098000	5345400000	
		Capital	267000	0	267000	
13	Industries & Commerce	Revenue	4178561000	0	4178561000	
		Capital	0	0	0	
15	Water Resources	Revenue	0	1000	1000	
		Capital	5000	0	5000	
16	Labour	Revenue	8280000	0	8280000	
		Capital	0	0	0	
18	Personnel	Revenue	30823000	23892000	54715000	
		Capital	0	0	0	
19	Planning	Revenue	1185000	0	1185000	
		Capital	19179280000	0	19179280000	
20	Power	Revenue	28695706000	0	28695706000	
		Capital	0	0	0	
21	Public Works	Revenue	636769000	1000000	637769000	
		Capital	322204000	0	322204000	
22	Revenue Rehabilitation and Disaster Management	Revenue	12509019000	696000	12509715000	
		Capital	0	0	0	
23	Rural Development and Panchayats	Revenue	9285059000	3279000	9288338000	
		Capital	0	0	0	

24	Science Technology and Environment	Revenue Capital	1000 900000	0 0	1000 900000
25	Social Security Women & Child Development	Revenue Capital	7447594000 0	0 0	7447594000 0
26	State Legislature	Revenue Capital	47516000 0	0 0	47516000 0
27	Technical Education and Industrial Training	Revenue Capital	1000 30290000	0 0	1000 30290000
29	Transport	Revenue Capital	2723734000 0	0 0	2723734000 0
30	Vigilance	Revenue Capital	80352000 0	0 0	80352000 0
32	Forestry and Wildlife	Revenue Capital	0 0	10000 0	10000 0
35	Housing and Urban Development	Revenue Capital	5281000 318100000	0 0	5281000 318100000
37	Law and Justice	Revenue Capital	367684000 0	190993000 0	558677000 0
38	Medical Education and Research	Revenue Capital	99583000 6000	0 0	99583000 6000
40	Sports and Youth Services	Revenue Capital	119985000 0	959000 0	120944000 0
41	Water Supply and Sanitation	Revenue Capital	1000 5000	0 0	1000 5000
42	Social Justice Empowerment and Minorities	Revenue Capital	0 85327000	0 0	0 85327000
		Revenue	88552665000	232405000	88785070000
	Total	Capital	25112980000	0	25112980000
	Grand Total		113665645000	232405000	113898050000

STATEMENT OF OBJECTS AND REASONS

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, read with Article 206 thereof, to provide for the appropriation out of the Consolidated Fund of the State of all money required to meet the expenditure charged on the Consolidated Fund and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the State Government, for the financial year 2021-2022.

BHAGWANT MANN
Chief Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 22ND MARCH, 2022

SURINDER PAL,
SECRETARY.

N.B. - The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 22nd March, 2022 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).